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(iv) Maintenance of a Special Section of the National Register of Sceientific and Technical Personnel enrolment of Indian scientists and technologists abroad and for the circulation of their names to all Ministries, Departments of the Government of India, State Governments, Union and State Public Service Commistions. Universities, Public Sector Industries and large private sector establishments. The names of such personnel are published in the monthly Technical Manpower Bulletin(CSIR) which is distributed free to about 3000 organisations all over India.

(v) Provision for payment of travel grant to scientists, who, on their selection for appointment in research institutions in India, undertake to serve those institutions for a minimum period of three years.]

EXPORT OF MANGANESE Ore

- *256. SHRI A. D. MANI: Will the Minister of FOREIGN TRADE/ विदेश ज्यापार मंत्री be pleased to state;
- (a) the quantum of export of manganese ore during the year 1970;
- (b) what is the net earning in foreign exchange as a result of the Sale of manganese ore to foreign countries; and
- (c) what steps are being taken to explore foreign markets for Indian manganese ore?

THE DEPUTY MINISTER IN OF FOREIGN MINISTRY THE TRADE/विदेश खापार मंत्रालय में उपमंत्री : (SHRI A.C. GEORGE): (a) and (b) 1.59 million tonnes of magnanese ore worth Rs. 13.25 crores in foreign exchange was exported from India during 1970.

(c) A statement is laid on the Table of the House.

STATEMENT

Exports of the manganese ore are canalised through the Minerals & Metals Trading Corporation of India, Ltd. except one produced/acquired by the Manganese Ore (India) Ltd. MMTC through its selling agents, special delegations of the Manganese of the Missions in the tions and Indian Trade Missions in the major steel producing countries, keeps in touch with the buyers and important consumers of manganese ore. Besides MMTC other established shippers/mine-owners

have also been given freedom to negotiate business directly and enter into contracts with the foreign buyers subject to the prior approval of MMTC with regard to price and other terms and conditions.

†LAND REFORMS IN KERALA

*57. SHRI M. V. BHADRAM: SHRI N. K. KRISHNAN: SHRI G. GOPINATHAN NAIR:

Will the Minister of PLANNING/ मंत्री be pleased to state:

- (a) whether it is a fact that the Government of Kerala have approached the Central seeking financial assistance for the implementation of the land reform measures in Kerala;
- (b) if so, the details in this regard;
- (c) the decision taken by the Union Government thereon?

MINISTER OF STATE IN MINISTRY OF PLANNING/ THE योजना मंत्रालय में राज्य मंत्री ($^{
m SHRI}$ MOHAN DHARIA) (a) Yes,

(b) The Government of Kerala requested for special financial assistance to the tune of Rs. 105 crores from the Government of India for implementation of the Kerala Land Reforms Act, 1963. The break-up of the amount is as under:

> (Rs. in crores)

> > 1.50

(a)	Kudikidappu		cases (con-	
	ferment		ownership	
	rights in	dwelling	g hutments)	

(b) Compensation under Section 72 75.00

(c) Annuity (payment for land under Religious and Charitable institutions) . 6.00

(d) Agriculturists Rehabilitation Fund 2.00

(e) Compensation for surplus lands (on imposition of ceiling) 2.50

(f) Assistance to assignees 00.01 (g) Staff 00.8

TOTAL 105.00

†Transferred from the 20th July, 1971.

This is the requirement for the remaining three years of the Fourth Five Year Plan of the State during which per od the recoveries are expected to be of the order of Rs. 30 crores on all accounts. The net financial commitment, therefore, works out roughly to be Rs. 75 crores.

(c) Land Reform is a State subject and the responsibility for its implementation rests with the State Government. In the light of the discussion of the Revenue Minister, Kerala with the Deputy Chairman, Planning Commission, the question is under further examination of the State Government.

CREDIT FACILITIES FOR TEXTILE INDUSTRY

*257. SHRI CHANDRAMOULI JAGERLAMUDI :

SHRI JAGDISH PRASAD MATHUR:

Will the Minister of FOREIGN TRADE/विदेश व्यापार मंत्री be pleased to state:

- (a) whether it is a fact that Government have recently received representations from the textile industry for liberalising credit facilities made available to it by the banks and the financial institutions;
- (b) if so, details of such representations! and the reaction of Government thereto;
- (c) whether it is also a fact that credit curbs on the textile industry have increased its cost of production and has undermined its viableness; and
- (d) if so, the steps contemplated by Government in this regard?

THE MINISTER OF FOREIGN TRADE/विदेश ज्यापार मंत्री (SHRI L. N. MISHRA): (a) to (d) Yes, Sir. Textile industry has requested for liberalizing credit curbs with a view to improving their liquidity. The request is under consideration.

AL-FATAH MOVEMENT IN JAMMU AND KASHMIR

*258. DR. SALIG RAM:
SHRI KRISHAN KANT:
SHRI ARJUN ARORA:
SHRI RAJENDRA PRATAP
SINHA

Will the Minister of HOME AFFAIRS/
गृह मंत्री be pleased to state:

- (a) the number of persons arrested so far in connection with the Al-Fatah movement in Jammu and Kashmir; and
- , (b) whether the recent bomb explosion in Chodara in Kashmir has any connection with the sabotage activities of the Al-Fatah Movement?

(b) No, Sir.

PAKISTANI SPIES ARRESTED IN INDIA

*259. SHRI R. P. KHAITAN : SHRI SURAJ PRASAD :

Will the Minister of HOME AFFAIRS/ गृह मंत्री be pleased to state.

- (a) the number of Pakistani spies who have infiltrated into India along with refugees from Bangla Desh and have been arrested so far; and
- (b) what are the details of the various steps taken by Government to check the infiltration of spies?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL/गृह मंत्रालय और कार्यिक विभाग में राज्य मंत्री (SHRI RAM NIWAS MIRDHA: (a) Some persons have been arrested on suspicion in Assam, Meghalaya; West Bengal and Tripura during the